

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22470/2019  
[Arising out of impugned final judgment and order dated 03-06-2019  
in RFA No. 508/2012 passed by the High Court of Kerala at  
Ernakulam]

THEKKATTU HAJARA IBRAHIM

Petitioner(s)

VERSUS

MOHAMMED KUTTY &amp; ORS.

Respondent(s)

Date : 28-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Raghenth Basant, Sr. Adv.  
Mr. A. Karthik, AOR  
Ms. Smrithi Suresh, Adv.  
Ms. Kaushitaki Sharma, Adv.  
Ms. Hima Bhardwaj, Adv.  
Mr. Sugam Agrawal, Adv.

For Respondent(s) Mr. Wills Mathews, Adv.  
Mr. Ginesh P, Adv.  
Mr. Paul John Edison, Adv.  
Mr. Dhanesh M Nair, Adv.  
Mr. Rakesh Garg, Adv.  
Mr. Ashish Gopal Garg, Adv.  
Ms. Shweta Garg, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed in terms of the signed  
order.

Pending application(s), if any, shall stand  
disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)

[Signed order is placed on the file]